

Misc. Criminal Case No. 91 of 2020

28-04-2020

Perused the bail petition filed on behalf of accused Md. Jakir Hussain @ Babu, who was arrested on 14-02-2020, in connection with Tezpur PS Case No. 311/20 (GR Case No. 491/20) u/s 294/326/307 of the IPC.

Case diary along with injury report has been received today. Perused the same and heard learned P.P.

Learned counsel for the accused is absent due to ongoing nationwide lockdown of outbreak of COVID- 19 pandemic.

The alleged offence is that on 13-02-2020, at around 3 PM, when Md. Mantu Hussain, the father of the informant was in his shop, accused Jakir Hussain @ Babu rebuked him using filthy language and dealt dao blow over backside of scalp of the father of the informant and thereby attempted to kill him.

The injury report reveals that the injured sustained grievous injury. Record reveals that the accused person is in hazot since 13-02-2020 i.e. for more than 74 days. Moreover, the investigation is almost completed.

Considering the period of detention, accused Md. Jakir Hussain @ Babu is allowed to go on bail of Rs.15,000/- with one surety of like amount to the satisfaction of the learned Elaka Magistrate.


Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Send back the case diary.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.


(I. Barman)
Sessions Judge,
Sonitpur, Tezpur.